CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.30/MP/2026

Subject	:	Petition under Section 79(1)(f) and 79(1)(k) read with Section 62(6) of the Electricity Act, 2003 and Regulation 10(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking refund of rebate wrongly deducted by Pragati Power Corporation Limited during refund of excess amount on account of downward revision of tariff.
Petitioner	:	Tata Power Delhi Distribution Limited (TPDDL)
Respondent	:	Pragati Power Corporation Limited (PPCL)
Date of Hearing	:	**8.9.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Mudassir, Advocate, TPDDL Ms. Pallavi Saigal, Advocate, PPCL

Record of Proceedings

At the outset, the learned counsel for the Respondent requested an adjournment due to the unavailability of the arguing counsel. The learned counsel for the Petitioner did not oppose the request but prayed that the matter be listed at an early date. Accordingly, the Commission acceded to the request of the Respondent and adjourned the matter.

2. The Petition will be listed for hearing on **3.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)